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LOK SABHA

Friday, 6th April, 1956

The Lok Sabha met at Half Past Ten
of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-33 A.M.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN
BY GOVERNMENT ON ASSURANCES ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha) : I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each :

- (1) First Statement.
Twelfth Session, 1956 of Lok Sabha.
(See Appendix VII Annexure No. 13)
- (2) Supplementary Statement No. IV
Eleventh Session, 1955 of Lok Sabha.
(See Appendix VII, Annexure No. 14)
- (3) Supplementary Statement No. VIII
Tenth Session, 1955 of Lok Sabha.
(See Appendix VII, Annexure No. 15)
- (4) Supplementary Statement No. XIV
Ninth Session, 1955 of Lok Sabha.
(See Appendix VII, Annexure No. 16)
- (5) Supplementary Statement No. XVIII
Eighth Session, 1954 of Lok Sabha.
(See Appendix VII, Annexure No. 17)

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- (6) Supplementary Statement No. XXVIII
Sixth Session, 1954 of Lok Sabha.
(See Appendix VII, Annexure No. 18)
- (7) Supplementary Statement No. XXXIII
Fifth Session, 1953 of Lok Sabha.
(See Appendix VII, Annexure No. 19)
- (8) Supplementary Statement No. XXXVI
Fourth Session, 1953 of Lok Sabha.
(See Appendix VII, Annexure No. 20)
- (9) Supplementary Statement No. XIII
Third Session, 1953 of Lok Sabha.
(See Appendix VII, Annexure No. 21)
- (10) Supplementary Statement No. XXXIX
Second Session, 1952 of Lok Sabha.
(See Appendix VII, Annexure No. 22)

ESTIMATES COMMITTEE

TWENTY-FOURTH REPORT

श्री० बी० जी० मेहता (गोहिल बाड) : अध्यक्ष महोदय, मैं रेल्वे मंत्रालय संबंधी एस्टीमेट्स समिति की चौबीसवी रिपोर्ट को पेश करता हूँ।

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL *

The Minister of Home Affairs (Pandit G. B. Pant) : I beg to move for leave to introduce a Bill to provide for the the inclusion in, and the exclusion from the lists of Scheduled Castes and of Scheduled Tribes, of certain castes and tribes and matters connected therewith.

Mr. Speaker : The question is :

“That leave be granted to introduce a Bill to provide for the inclusion in, and the exclusion from, the

*Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 6-4-1956, pp.—141-182

[Mr. Speaker]

lists of Scheduled Castes and of Scheduled Tribes, of certain castes and tribes and matters connected therewith."

The motion was adopted.

Pandit G. B. Pant : I introduce the Bill.

DELAY IN DISTRIBUTION OF ANNUAL REPORTS OF CERTAIN MINISTRIES

Shri Kamath (Hoshangabad) : Before we proceed to the other item, may I say this? I invited your attention yesterday to the fact that it was unfortunate and even detrimental to the growth of a sound and efficient parliamentary system, that some Ministries' Demands should be put to the vote of the House without any discussion. I referred in this connection to the Demands of the Ministry of Information and Broadcasting, for which no time has been allotted for discussion. I am constrained to say that it has given rise to laxity and irresponsibility on the part of the Ministry which has not so far cared to make available to us its report and summary as other Ministries, whose Demands are before the House, for discussion, have already done. There is another Ministry, the Ministry of Law, for which no time is allotted for discussion, and the same thing has happened in that Ministry: they have not made available to us their annual report as other Ministries have done, and only a summary of the Ministry has come—not its report. I am, therefore, constrained to voice my suspicion that unless there is proper goading and prodding of the Ministries by the House, they will continue to remain somnolent. This state of affairs should be rectified without much delay. I am sure you share the views that I have just expressed, and I would appeal to you to take strong action in this matter immediately. Unless action is taken immediately, this somnolence will tend to aggravate in the Ministries whose Demands are not coming up before the House for discussion.

Mr. Speaker : Neither of the Minister is here, but it is not their fault. I would only urge upon the hon. Member

who has raised this point to give me sufficient notice and also to the Ministers so that they may be presented here. In this case I gave special permission.

Shri Kamath : I gave notice.

Mr. Speaker : Just now. How can I draw the Ministers here? Therefore, instead of merely taking the opportunity to criticise the Ministers, it would be better if hon. Members, who wish to raise such points, give sufficient notice to me and to the Ministers. In this case, I cannot anticipate their reasons. Because the Sub-Committee and the Business Advisory Committee did not choose to allot time during this session for discussion or debate for the voting on grants relating to the Information and Broadcasting Ministry and the Law Ministry, they might not have sent round their reports. It may be....

Shri Kamath : No, Sir.

Mr. Speaker : The hon. Member excludes the possibility of this one per cent. It may be that because of this they have not circulated their reports etc. Therefore, hereafter, I will insist upon all hon. Members to give me sufficient notice so that wherever the Ministers have to give certain information on the points, nothing shall be said in their absence because they could not be present here for want of sufficient notice. Ultimately, of course, whatever has to be done will be done. Therefore, I am not going to take note of this matter now. I request the hon. Ministers to be in the House next day when we meet so that they may state to the House as to why they have not sent in their reports for perusal by Members—administration reports and other reports. If they have got, they must sent them round. So far as the other question is concerned, namely, allotting of more time, I have already said that it is too late for this year, and therefore it will be considered next time.

Shri Kamath : May I know whether when a Ministry's Demands are not posted for discussion in the House, the Minister is not aware that those Demands may be discussed during the general discussion of the Budget or in the discussion of the Finance Bill, for which these reports, etc., should be made available?